## Reports and Accounts (2015-16) of NCTI, New Delhi and IIP, Mumbai and related papers

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table:-

- I. A copy each (in English and Hindi) of the following papers, under subsection (1) (b) of Section 394 of the Companies Act, 2013:–
  - (a) Twenty-first Annual Report and Accounts of the National Centre for Trade Information (NCTI), New Delhi, for the year 2015-16, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Centre.

    [Placed in Library. See No. L.T. 6013/16/16]
- II. A copy each (in English and Hindi) of the following papers:-
  - (a) Fiftieth Annual Report and Accounts of the Indian Institute of Packaging (IIP), Mumbai, for the year 2015-16, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.

    [Placed in Library. See No. L.T. 6014/16/16]
- I. Notifications of the Ministry of Communications
- II. Reports and Accounts (2014-15 and 2015-16) of TCIL, New Delhi and C-DOT, New Delhi and related papers
- III. MoUs (2016-17) between Government of India and various Companies

संचार मंत्रालय के राज्य मंत्री, तथा रेल मंत्रालय में राज्य मंत्री (श्री मनोज सिन्हा)ः महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Communications (Department of Telecommunications), under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885:–
  - (1) G.S.R. 186, dated October 2 October 8, 2016, (Weekly Gazette) publishing the Indian Wireless Telegraphy (Commercial Radio Operator's certificate of proficiency and licence to operate Global Maritime Distress and Safety System) Amendment Rules, 2016.
  - (2) G.S.R. 1070 (E), dated the 16th November, 2016, publishing the Indian Telegraph Right of Way Rules, 2016.

[Placed in Library. For (1) and (2) See No. L.T. 5857/16/16]